

(b) the extent of discount given to India by the Middle East Oil Companies; and

(c) the total amount of foreign exchange saved by the country due to this discount in 1965-66 and 1966-67?

**The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta):** (a) to (c) A Statement is laid on the Table of the House [Placed in Library See No LT-1119/67]

**Indian Rupee used by U.S.A. in Nepal**

\*1286 **Shri Yashpal Singh:**  
**Shri Marandl:**  
**Shri K. P. Singh Deo:**  
**Shri Bedabratia Barua:**

Will the Minister of Finance be pleased to state

(a) whether Government have asked the U S Government to discontinue the use of Indian rupee for local expenditure in Nepal, and

(b) the reaction of the U S Government thereto?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) and (b) With the agreement of the Government of India the U S Government have been using, since 1960, a part of their PL 480 rupee holdings for their aid programmes in Nepal. The rupees are used partly for the purchase of goods and services from India and partly for local expenditure in Nepal. The Government of India have recently taken up with the U S Government whether, and to what extent, Indian rupees should continue to be used for financing local expenditure in Nepal. The U S Government is studying the question and further consultations will take place over the coming months.

**Employees of Co-operative Banks**

\*1287. **Shri George Fernandes:**  
**Shri Madhu Limaye:**

**Shri J. H. Patel:**  
**Shri S. M. Banerjee:**  
**Shri Ram Sewak Yadav:**

Will the Minister of Finance be pleased to state:

(a) whether the salaries and service conditions of the employees of the Co-operative Banks are similar to those of other Bank employees have as per the terms of the Desai Award; and

(b) if not, the steps which Government propose to take to provide relief to the employees of the Co-operative banks?

**The Minister of State in the Ministry of Finance (Shri K. C. Pant):**  
(a) No, Sir

(b) This is a matter for negotiation between the managements and employees of the co-operative banks. If no settlement can be arrived at between the parties, it is open to the State Government concerned to deal with the matter according to the provisions of the Industrial Disputes Act, 1947.

**Guidelines for giving loans to Banks**

\*1288 **Shri Hardayal Devgun:**  
**Shri Shiva Chandra Jha:**  
**Shri Madhu Limaye:**  
**Shri S. S. Kothari:**  
**Shri Yajna Datt Sharma:**  
**Shri P. N. Solanki:**

Will the Minister of Finance be pleased to state:

(a) whether the Reserve Bank of India has formulated some guidelines for the private banks to follow in giving loans and advances,

(b) if so, the details thereof;

(c) whether there is any scheme to facilitate the procurement of loans from the banks by the small-scale industrialists and agriculturists; and

(d) if so, the details thereof?